#### [Shri George Fernandes]

make definite investigations and find out the circumstances in which the prduct did not come to be exploited or mmercially.

He has also asked me to state very categonically whether we are prepared to fax a time-limit for complete indigenisate: I would like to make it very clear that the CFTRI ore ready with their concentrates and if the Indian bottler' are prepared it market this beverage, we are in a  $p \cdot it$  in to provide them with all the concentrates

I think I have answered all the questions.

श्री सर्जन सिंह अहोरिया (इटावा) उद्योग मती जी ने जो उत्तर दिया है वह अभी एकागी है। नए नुक्तेनिगाह से इस पर हम को सोचना होगा। कोका कोला पर आप प्रतिबन्ध लगाए यह तो नही है क्योंकि यह एक विदेशी पेय है। लेकिन उसकी जगह कौनसा पेय लिया जाए इस पर भी आपको विचार करना होगा। एक नया उद्योग इसके लिए मुल्क में स्थापित करना होगा। मै एक परामर्श देना चाहता ह। दुग्ध हमारे देश में एक आदर्श पेय है। दही को बलो कर जो मट्ठा बनता है वह भी ग्रमुत समान होता है । संग्रकारी ग्राधार पर हमे ग्रपने मुल्क मे कोई न कोई ऐसा उद्योग स्थापित करना होगा जो दूष, मटुठा इत्यादि पर भाधारित हो, भौर इन के कारखाने हम को बडे शहरो ग्रीर छोटे कस्बो मे भी स्थापित करने होगे ताकि जो नई सताने झौर नई पीढ़िया हैं उन का इस जहरीले पेय से पेट और मस्तिष्क जहरीला होने से बच सके।

भग्रेजी ने हमारे विचारो को जिस तरह से जहरीला बनाया उसी तरह से यह पेय है चाहे वह कोका कोला हो या भौर काई पेय हो। यह हमारे मस्तिष्क के साथ साथ हमारे शरीर को भी जहरीला बनाते है। इसलिये उच्चोग मंत्री दुग्ध पेय, मट्ठा पेय नीबू पेय तथा झम्य भारतीय पेय तैयार करायें। सौभाग्य से हमारे स्वास्थ्य मन्त्री जी भी बैठे हुए हैं उनसे भी कहूंगा कि स्रायुर्वेद के माधार पर कोई इस इस तरह का पेय निकाले जिससे हमारे बच्चे स्वस्थ हो सके ।

भी जार्ज फर्नानडिस ग्रध्यक्ष महोदय. में माननीय सदस्य के विचारो का बहत ही आदर करता ह, लेकिन कहा तक हम सग-कारी पैमाने पर छाठ वगैरह बनाने के उद्योगों को लगा पायेंगे इस पर कुछ कहना मुक्किल है। लेकिन इतना जरूर कहना चाहता ह कि इस सन्दर्भ में ग्रौर इस ग्रवसर पर कि यह पिछले 30 सालो की हमारी जो द्र्दशा रही उसका यह एक उदाहरण है कि दूध मौर मटठा वाली वात तो रहने दीजिये, लेकिन जिन ढाई लाख गावो मे पीने का पानी नही पहुचा पाये वहा कोका कोला जरूर पहुच गया। हमारी सरकार माननीय सदस्य के मुझाव पर कहा तक श्रमल कर पायेगी, यह मै नही कह सकता ह । लेकिन इतना जरूर कहना चाहगा कि कोई पेय गावो मे पहुचे या न पहुचे, लेकिन श्रगले तीन सालो के भीतर तमाम गावो मे पीने का पानी पहचाने का काम हम जरूर करेगे। इसलिये हमारी नीति का धर इसी पर रहेगा कि लोगो की जो बनियादी जरूरते है वह सबसे पहले उनको मिले झौर झन्य पेय वगैरह जो खास तौर पर शहरी थे लेकिन गलत नीतियो के चलते गावो तक पहचाने का काम हो गया उसको जिस तरह से नियन्त्रित किया जा सकता है वह जरूर नियन्त्रित किया जाय ।

12.07 hrs.

#### STATEMENT RE REVISED AND LIBERALISED POLICY FOR GRANT OF PASSPORTS

THE MINISTER OF IEXTERNAL AFFAIRS (SHRI ATAL BIHARI VAJ-PAYEE) : Mr. Speaker, Sir. In the cause of my reply in this House during the Debate in Foreign Affairs, I had mentioned that ever since I took office, I have been considering the question of how best to reduce delays in the issue of passports. I am fully aware of the importance of this question to which many Hon'ble Members have drawn my attention.

I had committed myself to undertaking a complete review of the present procedures for issuing passports in order to determine how far we could simplify existing procedures and reduce to a minimum, the inconvenience and hardship to applicants, specially those from the weaker sections of our people.

I would like to draw the attention of Hon'ble Members to the fact that there has been a very extraordinary increase in the number of passports that we have been issuing from year to year. For instance, in 1972, weissued only 1.6 lakh passports, but by 1976 which is the last year for which complete figures are available, the figure almost came up to 6 lakhs. The estimates for the current year are of the order of 8 lakhs and if this trend continued, it seems a reasonable assumption that within the next couple of years, we shall be issuing over 1 million passports a year.

It is against this background that I would like to acquaint Members with the new simplified procedures which we propose to introduce.

In future, endorsements will be given for travel to all countries with whom India has diplomatic relations. This would naturally exclude countries like South Africa and Rhodesia whose present Governments we do not recognise because of their illegal or racialist character. Secondly, the present process of verification leads to delays in the is ue of passports. Upto new, the authority to give a verification certificate has been confined to Government and Judicial officers of a certain level. I feel that Members of Parliament who are representative of the people and are in close touch with the people of their constituencies should be enabled to give such certificates of verification. I, therefore, propose to introduce a system by which Members of Parlisment would be fully competent to give verification certificates. However, in this context, may I express the earnest he pe that Members willtake every care and precaution to see that they issue certificates only on the basis of personal knowledge, and further when they are requested by the Passportis suing Authority to confirm that such a certificate has been given, they will speedily reply to such queries.

As far as police verification precedures are concerned, we propose to introduce a uniform system which will be designed to elicit simple and basic information, so that there will be no need to probe into an individual's life and his antecedents and thus become a source of harassment. With this end in view, we are initiating consultations with State Governments who are primarily responsible for the issue of police verification certificates.

Passport application forms at present are available only from the Regional passport offices and the District Headquarters. We now propose that passport application forms should be available also through the network of post offices against a small fee to cover printing and distribution costs involved in the process. I would like, in this context, to express my gratitude to the Posts & Telegraph Board who have agreed to cooperate with us to introduce this system on a selective basis as a trial measure.

I propose to introduce the new liberalised endorsement policy with effect from the 15th August. It is possible that there will be administrative delays in bringing about the changeover, but I have given instructions to see that these delays are cut to the minimum and the new procedure is implemented as speedily as possible.

I would like to mention, as a matter of prudence, that I propose to watch the effect of the new policy in all its aspects, and ensure that there are no adverse effects on our citizens at home and abroad consequent on the simplified and liberalised procedure for the issue of passports. I, therefore, intend to review the working of the new policy after a year and in the light of the experience gained, changes if required, will be made to correct any absuses or difficulties that might come to light.

I would like to close this statement with an earnest appeal to all concerned that the new and simplified procedures should not become a cause for the exploitation of our people by unscrupulous elements. I have issued directions that, when a new passport is issued, the holder is suitably cautioned about the need to familiarise himself with the entry regulations in foreign countries and to get whatever visas are necessary. If the passport-holder seeks to go abroad for

### [Shri Atal Behari Vajpayee]

employment, he should ensure that he has a firm employment contract or is sponsored by a close relative who will take some responsibility for his mainenance. We must ensure that passportholders are not duped into travelling abroad on the basis of spurious offers from foreign countries. This is a matter on which public option should ever remain vigilant

SHRI K LAKKAPPA (Tumkur) : H had promised on that day that a regional office at Bangalore will be opened May I know from him what steps he has taken in this regard ? Will he kindly tell us about it ?

SHRI A C GEORGE (Makandapuram) The hon Minister was kind chough to point out that between 1972-76 the number of passports issued had gone up from 1 6 lakhs to 8 lakhs

SHRIK LAKKAPPA The Minister is not attentive when we are raising the issue

SHRI JYOTIRMOY BOSU (Diamond Harbour) Yes

SHRIAC GEORGE] Even then I am thankful to him

MR SPEAKER Mr. Foreign Minister

SHRIAC GEORGE I am thanking you-Minister In 1977, he is expecting that the number of passports to be issued would be nearly 8 lakhs. The here is show and the Foreign Minister is quite aware that out of aix lakh pass portsissued in 1976, more than 1 5 lakhs that is, 25 per cent of the total passports issued in an view of the fact that more than 25 per cent of the total passports issued in the whole of the country was from Ernakulam office, I am thankful to him for the benefit for all the liberalization on behalf of the Members concerned, especially from Kerala If the benefit of this liberalized procedure is really to go to the people, the number of staff must be increased and one more office has to be opened at Calicut or at Trivandrum

SEVERAL HON MEMBERS rose-

MR SPEAKER One Member at a time can speak though it is not allowed No answers are given under 372. (*Interruptions*) I will call you. Shri Shyamnandan Mishra

SHRI SHYAMNANDAN MISHRA (Begusarai) May I know what is the position of the Münistry of External Affairs, so far as the impounding of the passport is concerned? Since the hon. Minister has been pleased . (Interruptions) No, Yes, it does Since it relates to the issue of the passport and so on, it is directly connected with whether the Ministry of External Affairs is merely a service Ministry or it exercises checks and scrutiny with regard to the impounding of the passport because it has been reported, Mr Speaker, that certain recommendations made by certain Ministries with regard to the economic offenders, had not been heeded by the Ministry of External Affairs So, some of the economic offenders have got away with the passports and their passports could not be impounded. (Interruptions)

MR SPEAKER I cannot call all of you together. In fact, nobody should be called but, anyway, now that it has started

PROF P G MAVALANKAR (Gandhinagar) I do welcome (Interruptions)

MR SPEAKER It looks as if under 372 no question can be asked But, anyway, as a liberalised method, we allow you (*Interruptions*)

SHRI JYOTIRMOY BOSU It is a free day for all

PROF PG MAVALANKAR I do welcome the statement by the hon Minister of External Affairs In fact, many of us in the House and also outside have been waiting for this kind of a liberalised policy I want to make a few points One is that although it is true—as the Minister and you also said that within a couple of years, the people wanting to have a passport will reach a million mark or even more than that the mere fact that more people want to get passports should not mean that the procedure should be so simple oi so loose that some difficulties or dangers might later on crop up . (Interruptions) There are two points One is with regard to Members of Parliament signing the passport application I notice that many of us, while he was making a statement, at that point of time, cheered him up. I also welcome it, leocause it is better, if a Deputy Secretary of a Government Department can sign the passport, why not a Member of Parliament? And it will cut a long delay I appreciate it because it will put us higher than a Deputy Secretary. That is a good thing.

MR. SPEAKER · You represent more than that.

PROF. P.G MAVALANKAR We do represent much more than that We represent nearly a million voters and many more people. But we cannot know every one directly Therefore, the point every one directly Therefore, the point is this Once it begins to operate, it will be difficult for us What will happen is this. As soon as an individual comes to a Member of Parliament, the Member of Parliament will write to the S P or a higher authority of that area asking for a clearance report about that individual because he would not know about all the individuals and their records And if we sign without a verification and the passport is given, we will be in difficulty Therefore, I want this to be operated with a caution When we refer a case for verification, the SP or 1 higher authority should reply to us quickly

Secondly, he has mentioned that the application forms for passport will be available, apart from the Regional Passport Offices, from the Post Offices also So far so good But my point is this The Regional Passport Offices, including those in major cittes like Bombay, Delhi, Calcutta, Madras and also Ahmedabad are suffering from inadequate staff and absence of fullfiedged Regional Pass port Officers for a long time, also the persons working in those offices do not know the language of the region This is the difficulty So, while simplifying it, I would like the Minister to take into account all these points and see that the staff there is adequate and know the language of the area, also fullifiedged Passport Officers are appointed there

श्वी मही लाल (बिजनोर) ग्रध्यक्ष महोदय, इस समय गन्ना उत्पादको का लाखो रुपया मिल मालिको पर बकाया है। मेरी ग्रापसे प्रार्थना है कि सदन के उठने से पूर्व इस सम्बन्ध मे क्रुपि मन्त्री से एक वक्तव्य दिलवा दीजिए कि सरकार उनकी बकाया रकम उन्हे दिलाने के लिए क्या कर रही है ? (भ्यवकान)

MR SPEAKER Let me read out this rule There are several new Members They are probably not fully aware of the rule This is Statement under rule 372 Rule 372 read as follows —

"A statement may be made by a Minister on a matter of public importance with the consent of the Speaker but no question shall be asked at the time the statement is made" AN HON MEMBER . You have already allowed a few Members

of Passports (Stat.)

MR SPEAKER I cannot allow all the 540 Members

(Interruptions)

श्वी उग्रसेन (देवरिया) ग्रध्यक्ष महोदय मै व्यवस्था के प्रग्न पर खडा डुम्रा हू । मेरा प्रग्न मापसे यह है कि भापने सभी कहा कि जब नियम 372 के प्रन्तर्गत माननीय मन्त्री वक्तव्य दे तो उसमे प्रग्न नही किया जा सक्ता है । मै प्रापस इस पर व्यवस्था की माग करता हू कि यदि उनके उत्तर म काई बात स्पप्ट न आए तो क्या माननीय सदस्य उस सम्बन्ध मे स्पष्टीकरण माग सकते हैं या नही ?

MR SPEAKER Even if a statement is not clear, you cannot ask for any clarification under rule 372 You may raise it at a later date as a separate motion for discussion at the proper time I will not allow any further questions because this is being converted into a debate

SHRI A BALA PAJANOR (pondicherry Several Members have been allowed I want to congratulate-----

MR SPEAKIR You can go and congratulate him later

SHRIA BALA PAJANOR Since some Members have been allowed to make certain observations, I should also be allowed to make some observations ...

MR SPEAKER No; please sit down. If each Member wants to congratulate the Minister ... SHRI A. BALA PAJANOR : Partywise.

MR SPEAKER : No, not even Partywise.

I am not allowing any further questions. Kindly sit down.

SHRI SAMAR GUHA (Contai). Sir, you have allowed me to say a few words: I only want to draw attention to

MR SPEAKER · No please, I have not called y u I am not allowing anybody.

SHRI ATAL BIHARI VAJPAYEE. Sir, some clarifications have been sought by the hon Members ...

MR. SPFAKFR. No, you need not give them otherwise, there will be any number

SHRI AFAL BIHARI VAJPAYFF But, in the form of a clarification. Mr. Shyanwandan Mishra has made a definite allegation and I must be given an opportunity to refute it. He has no busine s to cast aspersions

SHRI SHYAMNANDAN MISHRA. It has been reported and I can give out the name if you like

SHRJ ATAL BIHARI VAJPAYEF I am prepared to place all the facts before the House, but the hardly arises out of this statement

SHRI SHYAMNANDAN MISHRA-It is not for the Minister to say that it does not arise out of the statement he can only make a submission. (Interrupitons).

SHRI A BALA PAJANOR The Minister must be allowed to answer

SHRI JYOTIRMOY BOSU : Sir, all the rules are being suspended today.

MR. SPEAKER : No, I have not suspended any rules.

भी मनीराम बागड़ी (मथुरा) : झध्यक्ष जी, मेरा व्यवस्था का प्रभन है। माननीय विदेश मन्त्री ने एक वक्तव्य दिया, उसके ऊपर झापने कुछ लोगो को सवाल करने की इजाजत दी। झापने इस परम्परा को मान्यता दी कि सवाल करने की इजाजत है। जब उसमें से झहम भौर जरूरी सवालात निकलने लगे तब मापने भएनी व्यवस्था को बदल दिया । भापने ही तो इजाजत दो सवाल करने की, एक के बाद दीगरे वह इजाजत चली मौर जब महत्वपूर्ण मवालात निकलने लगे तब ग्राप उम पर दूसरी व्यवस्था देने लगे । मैं म्रापके सामने रखना चाहता हं कि यह देण गाधो का देश है। (अवधान) आप गाधी ग्रीर लोहिया जैमे हजारो व्यक्तियो को परम्पराग्रो को सिर्फ कानून से नही काट सकते है। समाज की परम्परापे ही कानन बन जाती है। ग्राप इस तरीके से उनको रोक नही सकन है। जैमे कि गाधी जी कहने थे कि सारे मुसार मे पासपोर्ट की जरूरत नही है ग्रीर डा० लोहिया भी कहते थे इसलिए यह सवाल उठता हे कि कम से कम भागत, पाकिस्तान श्रौर वगला देश के लिए पासपोर्ट की व्यवस्था खत्म कर दी जाये, वहा म्रान जाने के लिए कोई रारता बनाना चाहिए तो माननीय बिदेश मन्त्री इस नीति की तरफ कोई कदम उठा रहे है या नही <sup>?</sup> यह बहत भ्रहम सवालात है जिनको ग्राप कैसे रोक सकते है।

of Passports (Stat.)

SHRI S. KUNDU (Balasore): Mr. Speaker, Sir, most respectfully, I would submit that you have the power to allow members to ask questions and seek clarification Nobody can take away that power; it is very much inherent. But having used that power once, you just cannot stop half-way. Not all the 544 Members want to ask questions; there are only five or six. I would most hymbly appeal to you that you may kindly give one minute to each of them.

Secondly, Shri Shyamnandan Mishra made some statement and Shri Atal Bahari Vajpayee said that he feels that there has been some allegation in that against him and he want's to make a clarification. You may kindly consider giving him a chance to do that.

SHRI KANWAR LAL GUPTA (Delhi Sadar) : On a point of order ... SHRI S. KUNDU: Sir, you may kindly reply to my point of order first. Once a point of order has been raised and you are seized of it, nobody should be allowed to come in between. That sort of procedure must be maintained.

MR. SPEAKER : So far as this point of order is concerned, certain suggestions have been made.....

SHRI SHAYMNANDAN MISHRA: With your permission, Sir, on a point of personal explanation, I would only take half a minute....

MR. SPEAKER : I am replying to his point of order; you can do it later.

So far as Mr. Kundu's point of order is concerned, under Rules 372, no question is allowed, but sometimes some clarifications are asked, but once the question takes the shape of the debate, the Speaker has the right to control it. As it has taken the form of a debate, I am not allowing any further questions on this.

As regards the second point, Shri Kundu is right; if there is any personal accusation made in respect of any allegation made in the course of the remarks, the Minister for Foreign Affairs will be given an opportunity to explain his position.

SHRI SHYAMNANDAN MISHRA: May I make my position clear..

SHRI SAMAR GUHA : Sir, If you permit the hon. Minister to make a statement, I would like to draw attention...

MR SPEAKER : I am not allowing the hon. Minister to make any clarification, only I am allowing him to expalin the personal accusation made. Beyond that I am not allowing:

SHRI SAMAR GUHA : I will not take more than two minutes.

MR. SPEAKER : It is not a question of minutes.

SHRI SAMAR GUHA : You know the relationship between West Bengal and Bangladesh. Thousands of people...

MR. SPEAKER : I am on my legs; please sit down. If senior Members do not cooperate, how can we conduct the business of the House. My regret is that it is not the new Members, who are obstructing, but it is the senior Members.

SHRI SHYAMNANDAN MISHRA : Sir, under Rule 357, I wanted to make my position clear. I want to draw your 1913 LS-2.

attention to the fact that earlier I had given notice of a question on this subject, which was not allowed, seeking informa-tion on this very matter. Today, what I sought to do was to seek a clarification with regard to the impounding of the presports, which is a subject connected with this. I did not ay that this is, in fact, the po ition. I said that it has been reported that certain persons probably involved in economic offencesprobably I used the words some economic offender -have not away with that and the Ministry of External Affairs did not heed the recommendations of the Ministries which had made those recommendations. Now I want the position to be clarified. I said, it has been reported. May be, I would like to add, this is wrong but I want the position to be clarified because certain names were mentioned in this connection and they are very much in my mind.

MR. SPEAKER : Only on the question of personal allegation. Other points I do not allow.

SHRI KANWAR LAL GUPTA : I rise on a point of order.

You allowed certain Members to seek clarification and certain members wanted some clarification— I, 2, 3, 4 and 5. It is entirely in your discretion to allow or not to allow. Now, it is the right of the Minister to give clarification. But once you allow the clarification—you please see the rules—If the Minister does not give the clarification..

MR. SPEAKER : No, please, I am not allowing.

SHRI KANWAR LAL GUPTA : Unless the Minister clarifies it, there is no point at all. There is no point in asking a question if the Minister does not clarify it.

My submission is that when a Minister makes a statement, it is your right to allow members to seek clarification or not..

SHRI VAYALAR RAVI (Chirayinkil) : There is no rule.

SHRI KANWAR LAL GUPTA : There is no rule. But once you allow members to seek clarifications, you must allow the Minister to reply. Otherwise, what is the point in asking for a clarification ? ...(Interruptions) He is only allowing the Minister to give reply to the allegations. About the point raised by my friend there about Kerala and all that and some points were raised from

## [Shri Kanwar Lal Gupta]

here also, the Minister is supp sed to clarify all these things, not only the allegation. That is my point.

MR. SPEAKER: It is only a suggestion and not a point of order. You kindly reply to the allegation.

SHRI ATAL BIHARI VAJPAYEE: I am s rry that I..

AN HON. MEMBER : made a statement

SHRI ATAL BIHARI VAJPAYEE : ...lost my temper for a minute while replying to my hon friend—he is an esteemed member of this House—Shri Shyamnandan Mishra. Obviously habits persist. But I would like to assure Mishraji and through you, the entrie House that the Ministry of Home Affairs and the Ministry f External Affairs have been working in close co-operation on the question of impounding f pass ports. But my statement related to the liberalisation, n t to issuing of passp rts. That is why I said...(Interruptions) There should be no misunderstanding on that score. Whatever has been published in the papers is not correct. There is perfect co-ordination between the two Ministries.

# MR. SPEAKER : Shri Verma.

SHRI VAYALAR RAVI . On this I want a clarification.

MR SPEAKER : No further clarification. I am not allowing..(Interruptions) I am not allowing any more clarifications. I have called Mr. Verma.

SHRI VAYALAR RAVI : I want a clarification on item No. 12.

In this very House Mr. George Fernandes when he was in charge of this Ministry made a policy statement. Acc rding to Constitution, Art. 75(3) it is the collective responsibility of the Ministry. When Mr. Fernandes made a statement of policy on the Communications Ministry on the floor of this House, we believed it was the policy of the government. Now, the Minister has changed. Here it is stated "some aspects" and not a change. You are within your right to change the policy. I am not questioning. Here, the order paper says "some aspects of the policy". It is not a new policy or a change in the policy but some aspects of the policy. My point is whether the government can change policies according to the change in the Ministers. MR. SPEAKER : There is no point or order. It is always open to the government to change its policy.

## 12.40 hrs.

Jart 1

### STATEMENT RE. SOME POLICY AND TELECOMMUNICATION SERVICES

संचार मन्त्री (श्री बृज लाल वर्मा) : मैं संचार मवालय को कार्य सम्बन्धी नीतियों में मोटे तौर पर जो कुछ तब्दीलियां करने की सोच रहा हूं उनकी सूचना सदन को देना चाहता हूं । ग्रब देश में ग्रामीण ग्रौर पिछड़े इलाकों में दूरसंचार ग्रौर डाक सुविधाग्रों के विकास पर ग्रौर साथ साथ इन सुविधाग्रों को सुदृढ़ बनाने पर ग्रधिक ध्यान दिया जाएगा ।

ग्रब तक की नीति के ग्रन्तर्गत टेलीफोन ग्रौर तार सुविधाएं सभी जिलों सब-डिवीजनों तस्सीलों ग्रौर ब्लाकों के सदर-मुकामों ग्रौर उन जगहों में जिनकी ग्राबादी 10,000 से ग्रधिक है, दी जा रही थी । ग्रब मैंने निर्देश दे दिया है कि ग्रामीण इलाकों में जिन जगहों की आबादी 5,000 या उससे अधिक हो ग्रौर पिछडे ग्रौर पहाडी इलाकों में जिन जगहों की ग्राबादी 2500 ग्रौर उससे ग्रधिक हो उन जगहों में भी टेलीफोन ग्रौर तार की सूविधाएं देने की योजना बनाकर कार्य प्रारम्भ कर दिया जाय । नई नीति के अनुसार इन सेवाग्रों को उपलब्ध कराने के लिए विभाग को होने वाली ग्रामदनी का ग्रन्दाजा लगाने की कोई जरूरत नहीं होगी जैसा कि पहले होता था । इस नीति से करीब 2000 हजार नए स्थानों में टेलीफोन के पी० सी० ग्रो० ग्रौर तारघर खल जायेंगे।

ग्रामीण इलाकों में ऐसी जगहों में भी जिनकी ग्राबादी इससे कम हो टेलीफोन ग्रौर तार की सुविधाग्रों का विस्तार करने की दृष्टि से मैंने हिदायत दी है कि उन जगहों में भी ये सुविधायें दी जाएं जहां सब-इन्सपेक्टर के चार्ज वाला पुलिस थाना हो ।